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Central Administrative Tribunal  
Principal Bench: New Delhi

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OA 2530/1996

New Delhi, this the 16th day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Sh. S.P. Biswas, Member (A)

1. Kuldip Singh s/o Daya Nand,  
r/o Goela Khurd, P.O. Chhawla,  
New Delhi.
2. Sh. Radhey Shyam s/o Sh. Gaiinda Ram,  
r/o K.II-11 Madangir,  
New Delhi- 110 062.
3. Sh. Abdul Rahim s/o Karim Khan,  
r/o 917-Culabi Bagh,  
Delhi.

...Applicants

(By Advocate Shri S.C. Luthra)

and Shri O.P. Khokha

-Versus-

1. Government of National Capital  
Territory of Delhi through  
The Chief Secretary,  
5-Sham Nath Marg,  
Delhi- 110 007.
2. The Secretary,  
General Administration Department,  
Govt. of N.C.T. Delhi,  
5-Sham Nath Marg,  
Delhi- 110 007.

...Respondents

(By Advocate Shri Arun Bhardwaj)

O R D E R (Oral)

(Dr. Jose P. Verghese, Vice-Chairman (J))

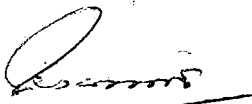
The post of driver is a sensitive one and they shall not be treated with dis-pleasure at any cost. The relief sought in this case is that the three drivers before us have been working for more than six years and fulfil all the qualifications, both educational and technical, and their work has been in full satisfaction of the respondents. These averments in O.A. have been admitted in the reply of the respondents.

2. Relief sought, therefore, today is that in the absence of any vacancy now available for these three drivers to be regularised, the respondents may be directed to create the

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sufficient number of posts as soon as possible and regularise them against those posts which would be available with the respondents after sanction. Learned counsel for the respondents says that at present there is no sanctioned vacant post lying wherein these three drivers i.e. petitioners could be accommodated and the respondents have no difficulty to consider them immediately after the posts are sanctioned in this regard and the consideration of the petitioners will be in accordance with rules. It is also stated at the Bar that there is no immediate danger of the petitioners being removed from the existing posts.

3. With these above directions/observations, this O.A. is disposed of with no order as to costs.

  
(S.F. BISWAS)  
MEMBER (A)

  
(DR. JOSE F. VERGHESE)  
VICE-CHAIRMAN (J)

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